GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:3724 ANSWERED ON:04.09.2012 QUOTA OF EDIBLE OILS Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has failed to provide the sanctioned quota of edible oils to various States for distribution under the Public Distribution System (PDS) and as a result, people are forced to buy edible oils from the open market at exorbitant price;
- (b) if so, the details thereof along with the reasons for this short supply, State-wise; and
- (c) the measures taken by the Government to ensure the full supply of sanctioned quota of edible oils to the States?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a), (b) and (c): Government made allocations to States/UTs as per demand received from the States under the scheme for distribution of subsidized imported edible oils to ration card holders through PDS or other outlets. Thereafter State Governments are expected to make contract directly with Central Public Undertakings (CPSUs) for import of edible oils for distribution. The State-wise allocations, actual quantity for which States/UTs contracted with CPSUs for imports and quantities lifted during 2011-12 is detailed below:

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(From April 2011 to 24.08.2012)
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Fig. in tons

Name of Allocation Quantity Quantity
States made as per contracted by lifted by
demand of States for States/UTs
States/UTs imports
through CPSUs

Maharashtra 261740.00 84000.00 83689.242

Goa 3650.00 3000.00 2911.818

Uttar Pradesh 8000.00 2000.00 1999.984

Andhra Pradesh 345500.00 260500.00 233608.422

Gujarat 30000.00 30000.00 21473.748

Dadra and Nagar 360.00 - - Haveli

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Himachal 27000.00 16500.000 12889.896
Pradesh

Lakshadweep 60.00 - -

West Bengal 20000.00 - -

Rajasthan 5000.00 - -
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Mizoram 1 300.00 -

There is no short supply of edible oils to States by Government or by Central Public Sector Undertakings (CPSUs) under the scheme as State Governments have to make contracts with CPSUs for imports. Government has written to State Governments from time to time for using the allocations made to them to the full extent and lifting the edible oils in time for distribution.